

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

~~Order~~  
Or. No. 18.6.02

Counter not filed

for 118

Bench

Or. No. 2.8.02

Counter not filed

for 207/02

Bench

Or. No. 23.4.02

Counter not filed

for 344X

Bench

Or. No. 1.11.02

Counter not filed

for 69/11

Bench

Or. No. 2.12.02

Copies of order  
Or. No. 2.12.02 may be  
handed over to  
counsel for both  
sides

for 26/12

*[Signature]*  
26/12/02

Order dated 2.12.2002

Heard Shri P.K.Mohapatra for the applicant and Shri A.K.Bose, Sr.Standing Counsel for the Respondents.

By filing Misc.Application No. /02 in the Court, Shri A.K.Bose <sup>states</sup> that the benefits of in-situ promotion and the A.C.P. <sup>benefits</sup> have already been granted to the Applicant on 29.7.2002, vide Office Order No.63 dated 25.5.2002 and Office Order No.87 dated 29.7.2002, respectively, during pendency of this O.A. before the Tribunal. Shri Mohapatra appearing for the applicant also agrees to this. In this view of the matter, there remains no issue to be answered by this Tribunal in the O.A.; which is accordingly disposed of, without imposing any costs.

With the disposal of this O.A., M.A. /02, filed by Shri Bose is disposed of accordingly.

Hand over copies of this order to the counsels of both sides.

*[Signature]*  
VICE-CHAIRMAN

*[Signature]*  
MEMBER (JUDICIAL)